SUPREME COURT OF INDIA

This file relates to the proposal for appointment of following two Additional Judges of the Himachal Pradesh High Court, as Permanent Judges of that High Court:

- 1. Mr. Justice Sandeep Sharma
- 2. Mr. Justice Chander Bhushan

The above recommendation has been unanimously made by the Collegium of the Himachal Pradesh High Court on 6th March, 2017, after taking into consideration the excellent performance of the above-named Additional Judges, both in terms of the quality of their judgments and the disposal of cases.

The above recommendation has the concurrence of the Chief Minister and the Governor of the State of Himachal Pradesh.

In order to ascertain suitability of the above-named recommendees for being appointed as Permanent Judges, we have consulted our colleagues who are conversant with the affairs of the Himachal Pradesh High Court. Copies of letters of their opinion received in this regard are placed below.

The Committee constituted in terms of the Resolution dated 26th October, 2017 of the Supreme Court Collegium, after going through the judgments of Mr. Justices Sandeep Sharma and Chander Bhushan in its Report dated 14th November, 2017 (copy placed below) has found their judgments as 'good and upto the mark'.

Taking into consideration the recommendation of the High Court Collegium, the views of our consultee-colleagues and the report of the Judgment Evaluation Committee, the Collegium finds both the above-named Additional Judges suitable for being appointed as Permanent Judges.

In view of the above, the Collegium resolves to recommend that Mr. Justices (1) Sandeep Sharma, and (2) Chander Bhusan, Additional Judges, be appointed as Permanent Judges of the Himachal Pradesh High Court.

(Dipak Misra), C.J.I.

(J. Chelameswar), J.

(Ranjan Gogoi), J.

December 4, 2017.

